

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH, ALLAHABAD.

Allahabad this the 29th day of November, 2004.

Original Application No. 1417 of 2004.

Hon'ble Mr. S.C. Chabe, Member- A.

Laxmi Kant Yadav S/o Late Krishna Kant/Yadav  
 a/a 23 years, R/o Vill- Jaddo Pur, Post- Uma Pur, via  
 Aurai, Distt. Sant Ravidas Nagar, Bhadohi.

.....Applicant

Counsel for the applicant :- Sri O.P. Gupta

V E R S U S

1. Union of India through the Secretary,  
 M/o Textiles, Govt. of India, New Delhi.
2. Development Commissioner (Handicrafts),  
 Office of the Development Commissioner (H),  
 West Block-7, R.K. Puram, New Delhi-110066.
3. Assistant Director (Handicrafts), Office of the  
 Development Commissioner (H), Marketing & Service,  
 Extension Centre, Jal Dhari Chowk, Mdhupani (Bihar).

.....Respondents

Counsel for the respondents :- Sri R.K. Tewari

O R D E R

The father of the applicant late Sri K.K. Yadav while working as Assistant Instructor at Carpet Weaving Training Centre, Chandan Patti, Distt. Darbhanga (Bihar) died in harness on 14.02.1995. Thereafter the applicant being eldest son moved an application for payment of all retiral dues and also for grant of compassionate appointment. A similar application is also submitted by the mother of the applicant Smt. Sarswati Devi. However, as per the applicant, no orders have been passed by the respondents on the representations.

*Shank*

2. It has been claimed by the applicant that he has neither any source of income nor he has any movable or immovable property nor any source of financial assistance from any quarter. Besides the mother of the applicant is not in healthy condition; therefore, extra care is required for her also.

3. Having heard the learned counsel for the parties, I find it appropriate in the interest of justice that a fresh representation shall be filed by the applicant before respondent No. 2, Development Commissioner (H), Office of the Development Commissioner (H), West Block-7, R.K. Puram, New Delhi within a period of 15 days from the date of communication of this order. The respondent No. 2 shall consider and dispose of the representation, if so filed, under rules within a period of three months by a reasoned and speaking order under intimation to the applicant.

4. The O.A is disposed of accordingly. No costs.

*Shank*  
Member- A.

/Anand/